

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.403 of 2012

Monday this the 26th day of May 2014

C O R A M :

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr.P.K.BASU, ADMINISTRATIVE MEMBER**

Gopinath N.P.,
S/o.late Sekhar P.K.,
Inspector of Central Excise,
Central Excise Headquarters Office,
Calicut Commissionerate, C.R.Building,
Mananchira, Calicut – 1.
Residing at Chitralaya, Karimbana Palam,
Post Badagara – 673 101.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

V e r s u s

1. **Union of India**
represented by the Secretary to the Government of India,
Ministry of Finance, Department of Revenue,
North Block, New Delhi – 100 001.
2. **The Chief Commissioner of Central Excise,
Customs & Service Tax, Kerala Zone,
Central Revenue Building, I.S.Press Road, Kochi – 18.**
3. **The Commissioner of Central Excise & Customs,
Central Revenue Building, I.S.Press Road, Kochi – 18.**
4. **The Joint Commissioner (P&V),
Central Excise and Customs,
Central Revenue Building, I.S.Press Road,
Kochi – 18.**
5. **The Commissioner of Central Excise & Customs,
Calicut Commissionerate, Central Revenue Buildings,
Mananchira, Calicut – 673 001.** ...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 26th May 2014 this Tribunal on the same day delivered the following :-



.2.

ORDER

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

When this case is taken up for consideration, it is noticed that the applicant has not exhausted the statutory remedy available to him under Rule 29 of the Central Civil Services (Classification, Control & Appeal) Rules, 1965. It will be open to the applicant to exhaust the said remedy. (see *Arun Kumar Jain vs. Union of India & Others*; II 1986 (1) (CAT) All India Services Law Journal 50)

2. If a Revision Petition is filed within one month from the date of receipt of a copy of this order, the Revisionary Authority (Respondent No.1) shall entertain the same ignoring the delay and take a decision thereon in accordance with law after affording sufficient opportunity to the applicant to be heard, if he is so desires, within a period of two months from the date of receipt thereof.

(Dated this the 26th day of May 2014)


P.K.BASU
ADMINISTRATIVE MEMBER


JUSTICE A.K.BASHEER
JUDICIAL MEMBER

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